

TO BE PUBLISHED IN PART II, SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE & INSURANCE
NEW DELHI: DATED THE 31ST DEC., 1975.

NOTIFICATION
INCOME TAX

....

No.1184 (F.No.176/51/75-IT.AI): In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies Gurudwara Dukh Niwaran Sahib, Haibowal Kalan, District Ludhiana to a place of be public worship of renown throughout the State of Punjab for the purposes of said Section.

Sd/-
(T.P. JHUNJHUNWALA)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

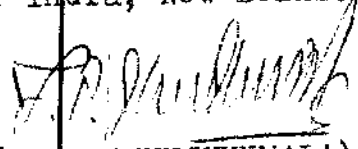
To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Gardan), New Delhi.

No.1184(F.No.176/51/75-IT.AI).

Copy forwarded to:-

1. The Commissioner of Income-tax, Patiala-I, Patiala with reference to his letter D.O. NO. Judl./Reg. CR/74-75/72-G/28578 dated 9th December, 1975.
He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.
2. All other Commissioners of Income-tax.
3. The Managing Trustee, Gurudwara Dukh Niwaran Sahib, Haibowal Kalan, Ludhiana. The accounts of receipts and expenditure regarding repairs and renovations may be kept separately and submitted to the Commissioner of Income-tax, Patiala-I, Patiala, annually.
4. The Comptroller & Auditor General of India, New Delhi.
5. All Chambers of Commerce in Punjab.


(T.P. JHUNJHUNWALA)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

No.CC/ITAI/1185/255/RSP/76.